

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
Single Member Bench**

Service Tax Appeal No. 85878 of 2019

(Arising out of Order-in-Appeal No. NGP-EXCUS-000-APPL-370-18-19 dated 28.12.2018 passed by the Commissioner of CGST & Central Excise (Appeals), Nagpur)

M/s. Palahi Ispat Pvt. Ltd.

13/3 & 13/4, Village Khairi,
Kamptee Road, Nagpur

Appellant

Vs.

Commissioner of CGST, Palghar

Utpad Shulk Bhawan, 5th Floor,
Bandra-Kurla Complex,
Bandra (E), Mumbai 400 051

Respondent

Appearance:

Shri Harish Bindu Madhavan, Consultant, for the Appellant
Shri Nitin Ranjan, Deputy Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

Date of Hearing: 19.05.2022

Date of Decision: 19.05.2022

FINAL ORDER NO. A/85485/2022

Learned consultant for the appellant submits that the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Taking note of the submissions made by learned consultant, the appeal is dismissed as deemed withdrawn.

(Order pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**